

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4493/2023

(Arising out of impugned final judgment and order dated 09-02-2023 in MCRC No. 36062/2022 passed by the High Court of M.P, Bench at Gwalior)

AJEET GURJAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 31-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Sankalp Sharma, Adv.
Mr. Nishant Verma, AOR
Mr. Ashish Mukhi, Adv.
Ms. Shraddha Saxena, Adv.
Ms. Shisba Chawla, Adv.

For Respondent(s)

Mr. Veer Vikrant Singh, DAG
Mr. Yashraj Singh Bundela, AOR
Mr. Pawan, Adv.
Ms. Jyoti, Adv.UPON hearing the counsel the Court made the following
O R D E R

On the request made by the learned counsel appearing for the respondent-State, we grant time of three weeks to file counter affidavit.

No further time shall be granted.

List on 8th September, 2023.

Interim order granted earlier by this Court to continue.

(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER